

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 13
(IB)-789(PB)/2022

IN THE MATTER OF:

State Bank Of India

.... Petitioner/Applicant

Vs.

Smt. Neelina Sebastine

.... Respondent

Order u/S. 95(1) of the Insolvency & Bankruptcy Code, 2016

Order delivered on 24.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Adv. Jitendra Kumar

For the RP : Mr. Prabhat Ranjan Singh, RP

ORDER

IA-487/2024

Mr. Jitendra Kumar, Ld. Counsel for the Applicant appears physically and states that there is a proceeding pending before the Hon'ble Kerala High Court. He stated that he will file a detailed affidavit on the status of the case pending before the Hon'ble Kerala High Court and any other proceedings as well.

At request, list the matter **on 14.05.2024.**

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)